

SLP(Crl.)No. 3392 OF 2002

ITEM No.54

Court No. 4

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3392/2002

(From the judgement and order dated 24/09/1997 in CRLA 560/86
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SUCHA SINGH & ANR.

Petitioner (s)

VERSUS

STATE OF PUNJAB
(With Appln(s). for bail)
(With Office Report)
With

Respondent (s)

SLP(Crl.)No.3393/2002

Date : 23/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. A Mariarputham, Adv.
Mr. Maninder Singh, Adv.
Ms. Prathiba M Singh, Adv.
Ms. Kavita Wadia, Adv.
Mr. Ankur Talwar, Adv.

For Respondent (s) Mr. Bimal Roy Jad, Adv.
Ms. Sunita Pandit, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Leave granted.
Liberty to file additional papers, if any.
No order on the application for bail.

.SP1

Charanjit

[Om Prakash]
Court Master